

ITEM NO.9

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 33/2023

NIDHI CHAUDHARY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION )

Date : 03-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Jyotika Kalra, AOR  
Ms. Charu Walikhanna, Adv.  
Mr. Aditya Jha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The larger issue is being examined by us already. The opening for women candidates has to occur over a period of time. The petitioner did not obtain the requisite merit in the women category though in overall merit she would have more marks than some of the men candidates who would be admitted.

However, it is not possible to immediately have 50% of the seats for women and this issue is already being examined by us in W.P.(c) No.1416/2020 to see how best the ultimate objective is achieved.

We do believe that any one more petition to the list would not in any way assist this Court and thus though we have sympathy for the petitioner, in the present scenario it is not possible for us to give any relief.

Learned counsel for the petitioner however submits that the listing of this petition with the aforementioned matter would only give an opportunity to the petitioner to assist the Court.

List along with W.P.(C) No.1416/2020.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER